

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1102(CHE)/2024
PETITION NUMBER : CP(IBC)/243/2019
NAME OF THE APPLICANT : DCB Bank Ltd
NAME OF THE RESPONDENT(S) : Ramakrishnan Sadasivan & 2 Ors
UNDER SECTION : Sec 60(5) of IBC, 2016, r/w Sec 231 of CA, 2013

ORDER

Ld. Counsel Mr. Gautam S Raman for the Applicant. Ld. Counsel Md. Umar for R1 / Liquidator. Mr. Ramakrishnan Sadasivan, R1 is present in person.

This is an Application seeking the Applicant DCB Bank to be recognised as the secured Financial Creditor of the Corporate Debtor with its inclusion in the Monitoring Committee.

In this case this Tribunal has directed the DCB Bank to deposit Rs.11,30,40,034/- to the account of the Corporate Debtor and the same was deposited on 15.03.2024. Subsequently, the Tribunal vide its order dated 19.03.2024 clarified the amounts due to the DCB. **Therefore the DCB is directed to make the claim before the Liquidator and the Liquidator is directed to examine the claim on merits and submit compliance within a week.**

List the Application for hearing on **30.05.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)